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The Gujarat Government Gazette  
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Separate paging is given to this Part in order that it may be filed as a separate compilation.

**PART IV**

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The following Act of the Gujarat Legislature having been assented to by the President on the 24th November 1961, is hereby published for general information.

M. G. MONANI,  
 Secretary to the Government of Gujarat,  
 Legal Department.

**GUJARAT ACT No. XLIX OF 1961**

*(First published, after having received the assent of the President in the "Gujarat Government Gazette" on the 6th December 1961).*

An Act to provide for uniformity in the provisions of the Indian Lunacy Act, 1912, in its application to the State of Gujarat and to make consequential provisions.

It is hereby enacted in the Twelfth Year of the Republic of India as follows :—

1. This Act may be called the Indian Lunacy (Gujarat Provision for Short title. Uniform Application) Act, 1961.

2. For the purpose of providing for the uniform application of the Indian Lunacy Act, 1912, throughout the State of Gujarat, the amendments made to the Indian Lunacy Act, 1912, in its application to the Bombay area of the State of Gujarat —

Extension of certain enactment amending Act IV of 1912.

(1) by section 2 of the Indian Lunacy, Bombay District Municipal and Bombay Municipal Boroughs ( Amendment ) Act, 1936, and

Bom.  
XV of  
1936.

(2) by the Indian Lunacy ( Bombay Amendment ) Act, 1938 are hereby extended to, and shall, by virtue of such extension, be in force in the Saurashtra and Kutch areas of the State of Gujarat, and accordingly the Indian Lunacy Act, 1912, shall on the commencement of this Act be deemed to have been amended also in its application to those areas of the State.

Bom.  
XV of  
1938.

Repeal of  
Sau. Act  
XLII of  
1953.

3. (1) The Indian Lunacy ( Saurashtra Amendment ) Act, 1953 is hereby repealed.

Sau.  
Act  
XLII  
of

(2) Notwithstanding such repeal, anything done or any action taken under the Act so repealed shall be deemed to have been done or taken under the Indian Lunacy ( Bombay Amendment ) Act, 1938, as if that Act were in force on the day on which such thing was done or action was taken.

1953.